

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.53/Chd/HP/2019

**Under Section 9 of the
Insolvency & Bankruptcy
Code, 2016**

In the matter of:-

M/s Guru Nanak Cranes

...Petitioner-Operational Creditor

Versus

Inox Wind Limited

...Respondent-Corporate Debtor

Present: Ms. Samiya Singh, Advocate for the petitioner
Ms. Niharika Sharma, Advocate for the respondent

The reply has been vide Diary No.4796 dated 16.09.2019. The same is taken on record. Rejoinder, thereto, if any, be filed at least a week before the date fixed with copy in advance to the counsel opposite. List this application on 16.12.2019.

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Nov., 01, 2019
Anchal